

431/17

Jai Prakash  
Vs.  
Pramod Jindal  
Shahdara

11.12.2020

Present: None.

Order from the Hon'ble High Court of Delhi dated 04.12.2020 received. Be taken on record.

Hon'ble High Court of Delhi has directed the accused Promod Kumar Jindal to deposit Rs.One lakh with the Trial Court and sentence of accused is suspended till further order. Trial Court is also directed to admit accused on bail and furnish personal bond of Rs.10,000/- with one surety.

Nobody has appeared in this case.

Put up for further proceedings on 22.12.2020.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
11.12.2020

Manju Sharma Vs. A.S. Sunita & Other ladies

11.12.2020

Present: None.

Status report already received from the concerned SHO.

Report perused.

It is clear from the status report that the complainant has no grievance against the jail authority and as per the complainant, she does not want any action against the concerned jail authority. Therefore, no further action is required in this case. Accordingly, application stands disposed off. Order be sent to applicant/complainant and concerned jail superintendent.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
11.12.2020

Kamlesh Vs. Ram Charan

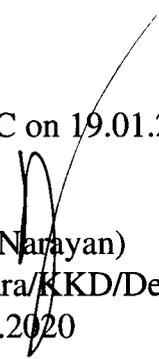
11.12.2020

Present: None for the complainant.

IO in person.

Clarifications sought from the IO.

Put up for orders on the applicatio u/s 156(3) Cr.P.C on 19.01.2021.

  
(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
11.12.2020

FIR No. 358/2020  
State Vs. Mukesh @ Akash  
PS Farsh Bazar  
u/s 457/380/411/34 IPC

11.12.2020

Present: Ld. Sub. APP for the State.  
Ld. Counsel for accused.

This is an application u/s. 437 Cr.P.c filed on behalf of applicant / accused namely Anil @ Sonu for grant of bail.

It is submitted by Ld. Counsel for the applicant/accused that applicant/accused has been falsely implicated in the present case and he has nothing to do with the charges as alleged in the FIR. It is further submitted that no fruitful purpose would be served to keep the applicant/accused behind bars and he will abide by the terms and conditions of bail. Hence, it is prayed that accused may be released on bail.

IO has filed the reply and as per reply of IO, third co-accused is yet to be arrested against which process u/s 82 Cr.P.C has been issued. Also no complete recovery has been effected in this case and accused has also previous involvement.

On the other hand, Ld. APP for the State has opposed the bail application.

Heard. Record perused.

Considering the facts that the accused is in JC since 25.08.2020 and charesheet has already been filed in this case. No fruitful purpose shall be served by keeping the accused behind the bar. Accordingly, the accused/applicant is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one local surety in the like amount.

Copy of the order be sent to the Computer Branch for uploading the same on the website. Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
11.12.2020

3677/18

State Vs. Shiva @ Shanu

FIR No. 151/18

PS Harsh Vihar

11.12.2020

Present: None.

Present application is dismissed in default.

Copy of the order be sent to the Computer Branch for uploading the same on the website.

Copy of the order be also sent to the A.O. (Judicial), who shall supply the same to the parties in terms of office order no. 2204-2221/D&SJ SHD/KKD/Delhi dated 20.04.2020 of the Ld. District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.

(Ajeet Narayan)  
MM-2/Shahdara/KKD/Delhi  
11.12.2020